

Government of India
Ministry of Finance
Department of Economic Affairs

RAJYA SABHA
UNSTARRED QUESTION NO. 539

TO BE ANSWERED ON TUESDAY, FEBRUARY 07, 2023/MAGHA 18, 1944 (SAKA)

Details regarding un-registered Alternative Investment Fund (AIF)

539. Shri P. Wilson:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Ministry has come up with a legal framework to regulate un-registered Alternative Investment Fund (AIF) in the country;
- (b) whether the Ministry has devised any policy to reduce minimum investment amount or bring in small-scale investors to the concerned Fund; and
- (c) if so, the details thereof and, if not, the reasons therefor?

ANSWER
MINISTER OF FINANCE
(SMT.NIRMALA SITHARAMAN)

(a)to(c): Alternative Investment Fund (AIF) are regulated under Securities and Exchange Board of India (Alternative Investment Funds) Regulations, 2012.As per the AIF Regulations, no entity or person shall act as an AIF unless it has obtained a certificate of registration from the SEBI.

(ii) In order to ensure that investment in AIF are received only from investors with commensurate risk appetite, AIF Regulations specify that an investment of value less than Rs. 1 crore shall not be accepted from the investor except in certain cases as given under:

Category / Sub-category	Minimum investment requirement (in rupee)
Angel Fund	25 lakh
Special Situation Fund	10 crore
Social Impact Fund which invests only in securities of not for profit organizations registered or listed on a social stock exchange (individual)	2 lakh
